

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 267 OF 2017 &
IA NO. 1619 OF 2018**

Dated: 6th February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**GAIL India Ltd. ...Appellant(s)
Vs.**

The Petroleum & Natural Gas Regulatory Board ...Respondent(s)

Counsel for the Appellant(s) : Ms. Neelima Tripathi
Ms. Gunjan Singh

Counsel for the Respondent(s) : Mr. Rahul Sagar Sahay
Mr. Siddharth Bangar

ORDER

IA No. 1619 of 2018

(Appln. for condonation of delay in filing rejoinder)

We have heard learned counsel for the Applicant/Appellant. For the reasons set out in the application, delay of 34 days in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 267 OF 2017

List these matters for hearing on **13.03.2019.**

**(B.N. Talukdar)
Technical Member (P&NG)**

**(Justice Manjula Chellur)
Chairperson**

ts/vg